

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL  
CHENNAI**

REGIONAL BENCH – COURT NO. III

**Customs Miscellaneous [EH] Application No. 40118 of 2019**

(on behalf of Appellant)

**In**

**Customs Appeal No. 40360 of 2017**

(Arising out of Order-in-Original No. 51570/2016 dated 23.11.2016 passed by the Commissioner of Customs, Chennai-II, Custom House, No. 60, Rajaji Salai, Chennai – 600 001)

**M/s. UPEC (INDIA) FOODS Pvt. Ltd.,**

**: Appellant**

No. 24/26, Kumarasamy Nagar,  
(Santosh Mahal Back Side),  
Villivakkam, Chennai – 600 049

**VERSUS**

**The Commissioner of Customs,**

**: Respondent**

Chennai-II Commissionerate,  
Custom House, No. 60, Rajaji Salai,  
Chennai – 600 001

**APPEARANCE:**

Shri. Hari Radhakrishnan, Advocate for the Appellant

Shri. M. Jagan Babu, Authorized Representative for the Respondent

**CORAM:**

**HON'BLE MR. P. VENKATA SUBBA RAO, MEMBER (TECHNICAL)**

**HON'BLE MR. P. DINESHA, MEMBER (JUDICIAL)**

**MISC. ORDER NO. 40373 / 2019**

DATE OF HEARING: 30.07.2019

DATE OF DECISION: 30.07.2019

**PER : P. VENKATA SUBBA RAO**

The above Miscellaneous Application has been filed by the assessee seeking out-of-turn hearing of the appeal.

2. After hearing both sides for some time, we find sufficient grounds for early hearing for the reasons mentioned in the application. The Miscellaneous Application for early hearing is allowed. List the case for final hearing on 25.10.2019.

(Dictated and pronounced in the open court)

**(P. VENKATA SUBBA RAO)**  
MEMBER (TECHNICAL)

**(P. DINESHA)**  
MEMBER (JUDICIAL)

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